

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 110 of 2020**

**IN THE MATTER OF:**

**Brookefield Technologies Pvt. Ltd. & Anr.**

**...Appellants.**

**Versus**

**Shylaja Iyar & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Ms. Arunima Kedia, Advocate.**

**For Respondent: Mr. Altamish, Advocate.**

**ORDER**  
**(Virtual Mode)**

**29.09.2020** The Learned Counsel for Respondent No. 1 states that he may be given time to file brief Written-Submissions. Written-Submissions, not more than three pages, may be filed before next date.

Separate Compilation of Judgments, parties want to refer and rely on at the time of oral submissions, may also be filed.

List the Appeal 'For Admission (After Notice) Hearing' **on 17<sup>th</sup> November, 2020.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**